

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 1665
ANSWERED ON 03/08/2026**

CHALLENGES FACED BY DDA IN DEMOLITION DRIVES

1665. DR. LAXMIKANT BAJPAYEE:

Will the Minister of *Housing and Urban Affairs* be pleased to state:

- (a) the primary operational, legal and administrative challenges faced by the Delhi Development Authority (DDA) while executing anti-encroachment demolition drives in Delhi;
- (b) the details of instances where demolition activities were stalled due to local law-and-order resistance, inadequate police deployment or judicial status quo orders during the last five years; and
- (c) the steps being taken to resolve inter-agency coordination issues between the DDA, Municipal Corporation of Delhi (MCD) and Revenue Department regarding conflicting land demarcation records and regularisation of claims?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

(a) to (c): As per information received from the Delhi Development Authority (DDA), the primary challenges faced by them while executing anti encroachment demolition drives are as follows:

- 1. **Operational Issues** – Insufficient police force, Non-implementation of law & order properly.
- 2. **Legal Issues** – Status-quo orders issued by Hon'ble Courts with undefined end date, GRAP Orders.
- 3. **Administrative Issues** – Difference in the demarcation of land at site by DDA Staff and Revenue Department. Lack of timely support from other agencies in joint demolition programs.

Due to having one or more of the reasons mentioned above, around 212 demolition programs were cancelled in last five years.

To resolve the inter-agency coordination issues between the DDA, Municipal Corporation of Delhi (MCD) and Revenue Department regarding conflicting land demarcation records and regularization claims, the following steps have been taken:

- 1. Joint inspections were carried out by agencies along-with (Special Task Force) STF to resolve such issues.
- 2. As a preventive action once Nodal officer has been nominated from each department to tackle the related issues easily and timely manner.
- 3. Also correspondence with relevant department on the basis of probable issues in advance.
